



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Industrial Development (Amendment) Bill, 2013

(Bill No. 31 of 2013)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
OCTOBER, 2013**

The Goa Industrial Development (Amendment) Bill, 2013

(Bill No. 31 of 2013)

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BILL

further to amend the Goa Industrial Development Act, 1965 (Act 22 of 1965) .

5 Be it enacted by the Legislative Assembly of Goa in the Sixty fourth Year of the Republic of India, as follows:—

1. **Short title and commencement.**— (1) This Act may be called the Goa Industrial Development
10 (Amendment) Act, 2013.

(2) It shall come into force at once.

2. **Insertion of new section 37B.**— In the Goa Industrial Development Act, 1965 (Act 22 of 1965), after section 37A, the following section shall
15 be inserted, namely:—

“37B. Development of areas.— (1) Notwithstanding anything to the contrary contained in any other law for the time being in force, once a notification is issued under
20 sub-section (1) of section 37A declaring an industrial area as a notified area the State Government, may, by notification in the Official Gazette, appoint a Committee consisting of —
25 (i) the Managing Director of the Corporation— Chairperson; (ii) Under Secretary (Revenue) to the Government of Goa— Member; (iii) One member nominated by the Corporation from amongst the Directors of the Corporation having knowledge in the field of engineering,

architecture, industry, etc.- Member;
(iv) Deputy Town Planner in the Town and
Country Planning Department to be nominated
by the Government- Member Secretary; to
decide and dispose of all applications for land 5
development, permissions, No Objection
Certificate, construction of building under all
local or special laws including Goa, Daman and
Diu Town and Country Planning Act, 1974
(Act 21 of 1975) and rules framed thereunder 10
(hereinafter in this section referred to as the
"said Act").

(2) The Committee shall discharge all the
functions of the Chief Town Planner, Town and
Country Planning Department in a non 15
planning area, and functions of the Planning and
Development Authority in a planning area,
under the laws in force.

(3) The Committee shall have regard to the
provisions of all local laws including any regional 20
plan, outline development plan, comprehensive
development plan or other plans prepared
under the said Act.

(4) Notwithstanding anything to the contrary
contained in any other law for the time being in 25
force, permissions for any development in an
Industrial area shall be governed by the
regulations framed by the Corporation.

(5) Any person aggrieved by the decision or
order made by the Committee, may prefer an 30
appeal to the Goa Town and Country Planning
Board. The provisions of section 45 of the said
Act, and the rules framed thereunder, shall,
mutatis mutandis, apply to such appeal."